

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH**

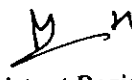
Dated: 01/11/2012

To

1. Appellant as per address in table below
2. Respondent as per address in table below

Final Order No. A/1275/2012-EX[DB] dated 25/10/2012

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Assistant Registrar
EXCISE Appeal Branch

S.No	Application	Appeal	Name and Address of Appellant	Name and Address of Respondent
1.	E/2351/2010.		SHRI BALWINDER SINGH-M.D. M/S VISHAWAKARMA ALLOYS LTD., VPO KANGANWAL, LUDHIANA.	C.C.E. LUDHIANA Central Excise House, 'F' Block, rishi Nagar, Ludhiana 141001 (Punjab)

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2. Other Appellants and Respondents as per Annexure

Copy To

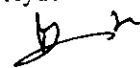
1. Advocate(s) / Consultant(s):

Sudhir Malhotra.
13-R, Hukam Chand Colony,
Near D.A.V College,
Jalandhar,
Punjab

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2. C.D.R 3. Office Copy 4. Guard File

5. Bar Association, CESTAT, Delhi
6. Director Publications, Customs, Excise. I.P. Estate, Delhi
7. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3
8. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17
9. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
10. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15
11. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
12. TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070
13. Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Ameer Pet, Hyderabad - 500038


Assistant Registrar
EXCISE Appeal Branch

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.
Court No. 1

Date of hearing/decision: 25.10.2012

Hon'ble Sh. Justice Ajit Bharihoke, President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Excise Appeal No. 2351 of 2010

Balwinder Singh

Appellants

Vs.

CCE, Ludhiana

Respondent

None for the appellants.

Sh. M.S. Negi, AR for the respondent.

Coram: Hon'ble Mr. Justice Ajit Bharihoke, President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

FINAL ORDER NO. A/1275/12 Be (BM)

No one appears on behalf of the appellant even on the second call. Appeal
is therefore dismissed for non-prosecution.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Pant